

Fourteenth Loksabha**Session : 5****Date : 12-08-2005****Participants : Pookunhikoya Dr. P.**

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Title : Need to look into the alleged interference by Minister of power in Lakshadweep administration and withdrawal of criminal cases against Lakshadweep student studying at Calicut University.

DR. P.P. KOYA (LAKSHADWEEP): Hon. Chairman, Sir, through you, I would like to draw the attention of the House to a very important issue. My constituency, Lakshadweep is a remote place where the education system has completely paralysed because of the students' strike and agitation. Why are they on strike? It is a sequel to a trivial incident that took place at the Calicut University Centre where the Lakshadweep students, who were undergoing higher studies of post-graduation, M.Phil., and doctorate, are charge-sheeted. An FIR has been filed against them and a case has also been registered in the Parapanangadi court on the charges that they have boycotted a function ...*(Expunged as ordered by the Chair)*

Since the reference and the contents of the function were not liked by the students, in a very disciplined and in a democratic way nearly 30 to 40 students went out of the hall, and they waited outside for the Lakshadweep Administrator to come out. Then they had submitted a memorandum and left for their hostels[m74].

The authorities have taken this incident in a bad taste, and I am told that... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE) : IT IS AN ALLEGATION against a Central Minister. I want to know whether a permission has been obtained for this.... *(Interruptions)*

MR. CHAIRMAN : I would like to draw your attention that whenever you have to raise an allegation against a particular Minister, there is a procedure, which you have to follow, and not through Special Mention.... *(Interruptions)*

DR. P.P. KOYA : I withdraw that part of my speech.... *(Interruptions)*

MR. CHAIRMAN: If you have any complaint against any Minister, there are rules for that.

... *(Interruptions)*

खान मंत्री (श्री शीश राम ओला) : सभापति महोदय, इसे कार्रवाई से निकाल दिया जाए। ...*(व्यवधान)*

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MEIRA KUMAR): Sir, it should be expunged. ... (*Interruptions*)

MR. CHAIRMAN: Any allegation against any particular Minister will not go on record.

... (*Interruptions*)

SHRI BIJOY HANDIQUE: It is an allegation.... (*Interruptions*)

श्री शीश राम ओला: आप एक सीनियर मैम्बर हैं। आप क्या बात करते हो? आप सब रूल्स जानते हैं। ... (ब्यवधान)

DR. P.P. KOYA : You address to the Chair.... (*Interruptions*)

SHRI BIJOY HANDIQUE: Alleged interference is what he has written here.... (*Interruptions*)

श्री नीतीश कुमार (नालन्दा) : मंत्री वहां फंक्शन में थे और लड़के चले गए। इसमें कहां आरोप लगा है? ... (ब्यवधान)

श्री शीश राम ओला: किसी केन्द्रीय मंत्री पर चार्ज लगाना ठीक नहीं है। ... (ब्यवधान)

श्री नीतीश कुमार : माननीय सदस्य घटना का बयान कर रहे हैं। उन्होंने कोई आरोप नहीं लगाया है। ... (ब्यवधान)

MR. CHAIRMAN: Please conclude.

... (*Interruptions*)

श्री शीश राम ओला: इस मामले को सही तरीके से देखा जाए। ... (ब्यवधान)

DR. P.P. KOYA : Please speak to the Chair.... (*Interruptions*)

SHRIMATI MEIRA KUMAR: This should be expunged.... (*Interruptions*)

SHRI NITISH KUMAR : Where has he alleged anybody.... (*Interruptions*)

MR. CHAIRMAN: I have already ruled that any personal allegation against any Minister will not be on record.

... (*Interruptions*)

MR. CHAIRMAN: It has been expunged. You may conclude you speech.

... (*Interruptions*)

MR. CHAIRMAN: This is not allowed.

... (*Interruptions*)

SHRI BIJOY HANDIQUE: My point is that he can do it according to the rules.... (*Interruptions*)

MR. CHAIRMAN: You cannot do it through Special Mention.

... (*Interruptions*)

MR. CHAIRMAN: This is not the way. You can refer to the Rule book.

... (*Interruptions*)

SHRI BIJOY HANDIQUE: Let him do it according to the rules.... (*Interruptions*)

MR. CHAIRMAN: You can refer after getting proper permission.

... (*Interruptions*)

SHRI LAKSHMAN SINGH (RAJGARH): You have to protect him.... (*Interruptions*)

MR. CHAIRMAN: Nothing will be on record.

(*Interruptions*)* ...

MR. CHAIRMAN: Any allegation against anybody will not be on record. There is a proper way for this.

... (*Interruptions*)

SHRI NITISH KUMAR : If somebody makes an allegation against Minister without giving proper notice to the Minister that should be expunged. But he is making certain submission and you have to allow him to make his submission. ... (*Interruptions*)

MR. CHAIRMAN : Please conclude.

SHRI BIJOY HANDIQUE: I have an objection. It has to be expunged.... (*Interruptions*)

MR. CHAIRMAN: Any allegation against the Minister will not go on record. If you have any complaint, raise it through proper means. But about the students, you can say.

* Not Recorded.

... (*Interruptions*)

DR. P.P. KOYA : Yes, that is it, and please advise them according to that. Treasury Benches are supposed to keep up the dignity of the House.... (*Interruptions*)

MR. CHAIRMAN: You have given a notice for withdrawal of criminal cases against Lakshadweep students.

... (*Interruptions*)

श्री शीश राम ओला: मैं आपसे ठीक से बात कर रहा हूँ। आप भी ठीक से बात कीजिए। ... (ब्यवधान)

DR. P.P. KOYA : Please look at the Desk.... (Interruptions)

Why are you looking here?... (Interruptions) You look at the Chair.... (Interruptions)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions)* ...

MR. CHAIRMAN: Please conclude your statement within a minute.

... (Interruptions)

श्री शीश राम ओला: महोदय, मंत्री का नाम नहीं आना चाहिए।... (ब्यवधान) मैं गलत बात नहीं कह रहा हूँ। ... (ब्यवधान)

MR. CHAIRMAN: Not recorded, and you please conclude it.

... (Interruptions)

SHRIMATI MEIRA KUMAR: You have given a ruling to expunge it and it should be expunged.... (Interruptions)

SHRI BIJOY HANDIQUE: How can they challenge the ruling?... (Interruptions)

MR. CHAIRMAN: It is already expunged.

... (Interruptions)

DR. P.P. KOYA : The Chair is at a liberty.... (Interruptions)

MR. CHAIRMAN : Now, you can conclude.

... (Interruptions)

* Not Recorded.

DR. P.P. KOYA : You have not allowed me to speak. All my time has been consumed by others, and you now want me to conclude.... (Interruptions) I would rather prefer to walk out telling this,... (Interruptions) I may be wrong, I am not experienced.... (Interruptions)

SHRI BIJOY HANDIQUE: That is the ruling... (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) ...*

DR. P.P. KOYA : Now, the students are harassed. They are taken one-by-one to the police station. They are taken one-by-one to the court. No protection is given. There is nobody to save them. I am their elected representative. Sir, I have to beg before you and, through you, I have to send the message to the Government. I have to send the message to the authorities.

... (Interruptions)

MR. CHAIRMAN : Nothing will go on record.

(Interruptions) ...*

SHRI BIJOY HANDIQUE: Let him do according to the rules. ... (*Interruptions*)

DR. P.P. KOYA : Thank you very much. ... (*Interruptions*)

MR. CHAIRMAN: He has completed.

... (Interruptions)

MR. CHAIRMAN: No comment will go on record except the speech of Shri Ramdas Athawale.

(Interruptions) ...*